[RAJYA SABHA]

to Unstarred Questions

## **Inland Water Transport**

2422. SHRI SALIM ANSARI : Will the Minister of SHIPPING be pleased to state :

(a) whether Prime Minister's Office (PMO) has stepped in to fast track the development and use of Inland Water Transport (IWT);

(b) if so, the complete details in this regard;

(c) whether PMO has asked the various Ministries and PSUs to expeditiously provide long term cargo commitment for transportation of goods; and

(d) if so, the complete details in this regard?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN) : (a) to (d) Yes, Sir. In the backdrop of award of work by NTPC Ltd. for transportation of 3 million tonnes per year of coal to Farakka thermal power plant for a period of 7 years by Inland Water Transport (IWT) mode, a meeting was held in the Prime Minister's Office (PMO) on 24.01.2012 to identify more proejcts for transportation of cargo by IWT mode. Some of the Projects/agencies that were identified for further examination in this regard are as follows :-

- Long term cargo commitment by NTPC Ltd. for 3 million tonnes per year of coal for Barh Thermal Power Station (TPS) and 1.5 million tonnes per year of coal for Bongaigaon TPS.
- (ii) Long term cargo commitment by Food Corporation of India (FCI) for transportation of foodgrains to Tripura and Assam.
- (iii) Possible identification and commitment of cargo by ONGC and Oil India Ltd.
- (iv) Exploring the possibility of committing container cargo by CONCOR Ltd.
- (v) Long term cargo commitment by fertilizer companies.

## **GBL of Mumbai Port**

2423. SHRI N.K. SINGH : Will the Minister of SHIPPING be pleased to state :

(a) whether it is a fact that in Mumbai Port, allotment of storage area in sheds where General Bye-Laws (GBL) is applicable, can create tenancy rights for an allottee;

(b) if so, the details of such cases where tenancy rights have been claimed in last six years;

(c) whether GBL of Mumbai Port provide for allotment of storage areas through tendering and whether such areas are meant only for storage of pre-shipment export or customs cleared cargo through Mumbai Port; and (d) whether there is prohibition for storage of domestic cargo, not exported or imported through Mumbai Port, in such areas?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir. Storage areas covered under General Bye-Laws (GBL) are used for storage of pre-shipment export cargo, Customs cleared cargo through Mumbai Port and Domestic cargo received by rail, on recovery of charges under general bye laws.

(d) No, Sir.

## Setting up of Major Ports and Ship Building Yards

2424. SHRI BAISHNAB PARIDA : Will the Minister of SHIPPING be pleased to state :

(a) whether Government has written to all the coastal States for identifying and setting up major ports, ship building yards or proejcts comprising thereof;

(b) if so, the details thereof;

(c) whether above step is in view to meet the unabated increase in the cargo handling facilities;

(d) the status of all the minor ports that are proposed to be set up on the East Coast Zone *inter-alia* indicating the road-connectivity of all these ports with the National Highways in the country;

(e) the action plan to improve the efficiency of Government run ports in the country; and

(f) the estimate of growth of traffic both in the major and minor ports in the country in the next 10 years period, *inter-alia* indicating the action plan of Government to handle such amount of traffic?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN) : (a) Yes, Sir.

(b) The Government of India has requested all Coastal States in the Country to explore the possibility of setting up a new Major Port or a new Ship Building Yard or a composite Port-cum-Ship building yard in their States and submit a comprehensive proposal to the Ministry of Shipping.

(c) Yes, Sir.

(d) As per Indian Ports Act, 1908, the development of non-major ports (Minor Ports) vest with the respective State Governments.